

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 413
187/252/ND/2020**

IN THE MATTER OF:

M/s. J.M. Tech Solution Pvt. Ltd.

...APPELLANT

Vs.

ROC

...RESPONDENT

Section

Under Section 252

Order delivered on 23.10.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Appellant

**:Mr. Ashutosh Kumar Mishra and
Mr. Misbahul haque, Adv.**

For the Respondent

:Ms. Sweety Khattar, AROC.

For the Income Tax Department

**:Mr. Vibhooti Malhotra, Mr.
Shailender and Mr. Harimohna,
Adv.**

ORDER

Heard the submissions made by the Learned Counsel for the Petitioner. The Learned Counsel for the Petitioner has submitted that the Report of ROC has been received. Proxy Counsel for the Income Tax Department has prayed for two weeks' time and two weeks' time has been granted. The Income Tax Department is directed to ensure for filing their reply in the matter. Matter is adjourned to 25.11.2020.

- Sd -

**(V.K. Subburaj)
Member (T)**

- Sd -

**(P.S.N. Prasad)
Member(J)**

(Meenu)